

CA No.08/2016
IN
CP No.27/02/2013
RT No.63/2016

In the matter of M/s Ind-Swift Ltd.

Present: Ms. Anna Bansal, Advocate for Ind-Swift Ltd, applicant.
Mr. Ajay Gupta s/o Late Bishan Das Gupta appearing at
Sl.No.6746 of the list of depositors, in person.
Mr. J S Ahluwalia authorised representative r/o Flat
No.A-8/811, Palm Port, VIP Road, Zirakpur on behalf
of Satya Bhatia, depositor at Sl.No.2641 of list of depositors.
Mr. Satya Pal Singh, Asstt. Registrar of Companies along with
Mr. Vineet Khatri, Company Prosecutor on behalf of both
respondents Registrar of Companies and Regional Director.

Report dated 22.09.2016 was sent by the Registrar of Companies
in consultation with Regional Director and on the notices again sent by the
Tribunal, the Registrar of Companies sent the duplicate copy of the same
report vide letter ROC/CHD.NO/6897/742 dated 22.09.2016. Learned counsel
for the applicant seeks to inspect the report and respond.

Mr. Ajay Gupta s/o Late Bishan Das Gupta appeared in person
who is at Sr.No.6746 of the list of depositors. Shri J S Ahluwalia stated to be
the representative of Satya Bhatia at Sr.No.2641 of the said list. Shri J S
Ahluwalia seeks time to file Special Power of Attorney on behalf of the
depositors by the next date. Let the needful be done at least two days before
the date fixed.

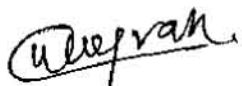
The advertisement published by the petitioner company is not
strictly in accordance with Rule 35 of the NCLT Rules, 2016. The
advertisement should also have been in the vernacular language instead of
English language in the vernacular paper. Let fresh advertisement be
published in terms of the previous order dated 11.11.2016 in the same

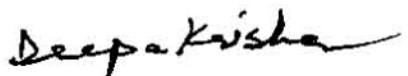
W. S. P. Singh


-2-

newspapers and also indicating in the advertisement that objections by the depositors, if any, can also be filed before the NCLT, Chandigarh Bench at least three days before the next date apart from other requirements. It is further directed that the petitioner company would send individual notices along with copy of the petition to all the depositors on their email IDs and for those whose email addresses are not available, by registered post with a clarification that if addresses of some of the depositors are common, notices to them may be sent in one registered envelope.

The next hearing is fixed for 31.01.2017. The petitioner would file affidavit stating the compliance of the aforesaid order along with acknowledgement dues of the despatch of registered articles at least three days before the date fixed and also stating the compliance of the fresh advertisement indicating the address of the website of the company where the details of depositors are available. The compliance of the aforesaid directions regarding advertisement as well as despatch of notices be made within two weeks positively.


(Justice R.P. Nagrah)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

December 15, 2016
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